

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA No. 4642/Del/2016
Asstt. Year 2006-07

ACIT, Central Circle 27, New Delhi.	Vs.	M/s. Amsoft Builders Pvt. Ltd. 413, Aditya Tower, Laxmi Nagar, New Delhi – 110 092. PAN AAFCA5899M
(Appellant)		(Respondent)

Department by :	Shri Shiv Swaroop Singh, Sr. DR
Assessee by:	Shri Paritosh Jain, Advocate
Date of Hearing	02/03/2021
Date of pronouncement	02/03/2021

ORDER

PER R.K. PANDA, AM

This appeal filed by the assessee is directed against the order dated 31st May, 2016 of the Ld. CIT (A) 29, New Delhi relating to assessment year 2006-07.

2. The Ld. Counsel for the assessee has filed an application seeking withdrawal of the appeal on the ground that assessee has opted for Vivad Se Vishwas Scheme - 2020 and has also obtained

Form No. 3. He accordingly, requested that the appeal filed by the assessee may kindly be allowed to be withdrawn. In absence of any objection from the side of the Ld. Sr. DR, the request of the assessee seeking withdrawal of the appeal is allowed. The appeal filed by the assessee is accordingly dismissed as “withdrawn”.

Order pronounced in the open court at time of hearing itself i.e. on 2nd March, 2021.

sd/-
(KULDIP SINGH)
JUDICIAL MEMBER

sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 02/03/2021

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Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi